

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 12**  
**108(ND)/2016**

**IN THE MATTER OF:**

M/s. Esquire Electronics Inc. & Anr. ... Petitioner/Applicant  
v.  
Netherlands India Communications ... Respondent  
Enterprises Limited & Ors.

**Order Under Section 397/398 of the Companies Act, 2013**

**Order delivered on 18.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (T)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Appearance not marked  
For the Respondent : Mr. Dhruv Tamta, Adv.  
Mr. Yogesh Jagia, Mr. Harshit Ratra, Advs. for the R-1  
to R-3

**ORDER**

Ld. Counsels for the parties appeared.

This matter is being heard substantially before the Regular (Principal) Bench as the Hon'ble Technical Member is not available for some time, we are inclined to adjourn the matter along with all the pending applications for further consideration before the Regular (Principal) Bench to **13.07.2023**.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(SH. ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**